

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 82 of 2020

IN THE MATTER OF:

Baby Mathew & Anr. ...Appellants

Versus

Mar Jacob Thoomkuzhy & Ors. ...Respondents

Present:

For Appellant: Dr. U.K. Chaudhary, Sr. Advocate.

**Respondent: Mr. Manoj Menon, Advocate for R - 1 to 4
Mr. Dr. K.S. Ravichandran, Advocate for R- 5 to 10.**

ORDER
(Virtual Mode)

31.07.2020 Learned counsel for the Respondent Nos. 1 to 4 requested that they have sent the Reply-Affidavit through Speed-Post. It may be taken on record. Registry is directed to receive and take it on record.

Learned counsel for the Respondent Nos. 5 to 10 seeks time to file Reply-Affidavit. He is permitted to file Reply- Affidavit positively within a week.

Learned counsel for the Appellant submits that due to lockdown, he is not able to file the Rejoinder with the signature of Appellants therefore, he may be permitted to file the Rejoinder under the signature of the counsel. He is permitted to do so, so that below the Rejoinder, he appended a note that as soon as he gets the Rejoinder with the signature of Appellants he will file the same.

Parties are directed to supply the copy of the Reply-Affidavit/Rejoinder to the Opponent Counsels.

Cont.....

As prayed by the Learned Senior Counsel for the Appellants the matter is listed for consideration of I.A. No. 1344 of 2020 and for Admission after notice.

Let the matter be fixed on **21st August, 2020.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

Basant B./nn /